HARYANA VIDHAN SABHA

REPORT

OF

THE RULES COMMITTEE

OF

FOURTEENTH VIDHAN SABHA

(2022-2023)



HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH – 160001.

(Presented on 8th August, 2022)

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COMPOSITION OF THE RULES COMMITTEE

4			·
1.	Shri Gian Chand Gupta, Hon'ble Speaker		Ex-Officio Chairperson
2.	Shri Bhupinder Singh Hooda, M.L.A.		Member
3.	Smt. Kiran Choudhry, M.L.A.		Wiemoci
	ome renair Choudilry, M.L.A.		Member
4.	Shri Ghanshyam Dass Arora, M.L.A.		
_			Member
5.	Dr. Abhe Singh Yadav, M.L.A.		Member
6.	Shri Bharat Bhushan Batra, M.L.A.		
		, ,	Member
7.	Smt. Naina Singh Chautala, M.L.A.		3.5
0			Member
8. 	Shri Sudhir Kumar Singla, M.L.A.	, i - f	Member
The	Committee was countil to it		

The Committee was constituted vide Haryana Vidhan Sabha Secretariat Notification No. HVS-LA-83/2022/38, dated the 20th April, 2022.

INTRODUCTION

- 1. I, the Chairperson of the Rules Committee, having been authorized by the Committee in this behalf to lay on the Table of the House the Report of the Rules Committee containing the recommendations of the Committee regarding amendment in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under rule 242 ibid.
- 2. The Rules Committee was nominated by the Speaker, Haryana Vidhan Sabha, under Rule 240 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified by the Haryana Vidhan Sabha Secretariat, vide notification No. HVS-LA-83/2022/38, dated the 20th April, 2022.
- 3. The Committee held one meeting and brief record of the proceedings of the meetings have been kept in the Haryana Vidhan Sabha Secretariat.
- 4. The Committee finalized its report in the meeting held on 2nd August, 2022.

CHANDIGARH: THE 6TH AUGUST, 2022. -Sd-GIAN CHAND GUPTA CHAIRPERSON SCRUTINY OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE HARYANA LEGISLATIVE ASSEMBLY FRAMED UNDER ARTICLE 208(1) OF THE CONSTITUTION OF INDIA

The Committee considered the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. After a great deal of discussion, the Committee made the following observations/recommendations as under:-

Rule 2 In Rule 2, in the definition of 'Leader of the Opposition', in the last line, after the word 'Speaker', the words "and a Notification to this effect shall be published in the Official Gazette" may be inserted.

In Rule 2, the definition of ["Year" means a financial year'] may be deleted.

Rule 15(2) Rule 15(2) may be substituted as under:-

"Unless the Speaker otherwise directs, sitting of the House on any day shall ordinarily commence at 11:00 A.M. and conclude at 6:00 P.M. with a lunch break for one hour which may ordinarily be from 1:00 P.M. to 2.00 P.M."

The Communes considered for Rules of Procedure (a).

Business in the day, and formula to the formula of the for

- Rule 41 In Rule 41, in the second line, after the word "notice", the words, "before the first sitting of the session", may be inserted.
- Rule 45A In rule 45A, in the third line, for the worlds "may" the world shall and in last line, for the figure, alist, the figure "21" may be substituted.

After rule 45A, following explanation may be inserted.

Explanation.— Query means a question asked for obtaining information on a matter of public concern within the special cognizance of the Minister to whom it is addressed to which a written reply shall be given during prorogation of the House

Rule 45(2) for Incrule 45(2) sim fourth line, for the word, "written", the words "starred and unstarred" may be substituted.

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A Section of the definition of the first of the section of the sec

Rule 204 In proviso to Rule 204, after the words, "Business Advisory Committee", the sign and words "/Select Committee" may be inserted.

Rule 235 In Rule 235, in the first line, after the words, "consist of", the words, "not more than" may be inserted.

After Rule 190 the following rules of provisions may be inserted Departmentally related Standing Committee

Standing Committee

- 190 (A) (1) There shall be departmentally related Standing Committees of the House (to be called the Standing Committee).
- (2) The Departments under the Jurisdiction of each of the Standing Committees shall be as specified in Schedule1A:

Provided that the Speaker may alter the said Schedule from time to time.

Constitution of the Committee

- 190 (B) (1) Each of the Standing Committees constituted under Rule 190 (A) (1) shall consist of not more than 12 (twelve) members to be nominated by the Speaker from amongst the members of the Assembly.
- (2) The Chairperson of the Committee shall be appointed by the Speaker from amongst the members of the Committee.
- (3) The term of office of the members of the Committee shall be one year.

Functions

1.1.0

- 190 (C) The functions of each of the Standing Committees shall be:-
 - (a) to consider the Demands for Grants of the concerned departments and make a report on the same to the House. The report shall not suggest any thing of the nature of Cut-Motions;
 - (b) to consider annual report(s) of departments, if any, and make reports thereon;
 - (c) to consider basic long term policy documents of the State Government or other important matter presented to the House when referred to the Committee by the Speaker, and make report(s) thereon; and
 - (d) the standing Committee shall not consider the matters of day to-day administration of the concerned departments.



Applicability of provisions relating to functions 190(D). Each of the functions of these Committees as provided in Rule 190 C shall be applicable to the Committee from the date as may be notified by the Speaker in respect of applicability of a particular function.

Procedure relating to Demands for Grants

- 190 (E) The following procedure shall be followed by each of the Standing Committees in their consideration of the Demands for Grants and making a report thereon to the House.
 - (a) after the general discussion on the Budget in the House is over, the House shall be adjourned for a fixed period as determined by the House or the Speaker, as the case may be;
 - (b) the Committee shall consider the Demands for Grants of the concerned Departments during the aforesaid period;
 - (c) the Committee shall make their report within the period and shall not ask for more time;
 - (d) the Demands for Grants shall be considered by the House in the light of the reports of the Committee; and
 - (e) there shall be a separate report on the Demands for Grants of each Department.

Report of the Committee

- 190 (F) (1) The Reports of the Committees shall be based on broad consensus.
- (2) A member of the Standing Committee may give note of dissent on the Report(s) of the Committee(s).
- (3) The note of dissent shall be presented to the House alongwith the Report(s).

Applicability of General Rules 190 (G). Except for matters for which special provision is made in the rules relating to the Standing Committees, the general rules applicable to other Legislative Committees shall apply to the Standing Committees as specified in schedule 1A.

Venue of sitting

190 (H). The Standing Committees shall not work in any other place except the precincts of Assembly unless otherwise specifically permitted by the Speaker.

Power to have expert opinion

190 (I). The Committees may avail expert opinion to make the report(s).

Matters not to be considered

190 (J). The Standing Committees shall not generally consider the matters which are under consideration of other Legislative Committees.

Reports to have persuasive value

190 (K). The report of the Standing Committees shall have persuasive value and shall be treated as considered advice given by the Committee.

After Schedule-I the following Schedule may be inserted

Schedule 1A

Departmentally related Standing Committee

(See Rule 190A to 190K)

Sr. No.	Name of the Committee	Demand No.	Name of the Department
1	Standing Committee on Public	1	
	Administration and Governance Committee	2	Vidhan Sabha
		3	Governor and Council of Ministers
		4	General Administration
			Elections
			Revenue
2	Standing Committee on Law &	5	Excise & Taxation
	Order and Security		Home/Home Guard & Civil Defence
			Prison
			Administration of Justice (High Court/Prosecution/AGOT/Legi
3	Standing Committee on Finance	6	Service Authority)
			Finance
		7	Planning and Statistics
4	Standing Committee on Agriculture	10	Loans and Advances by State Government
	and Natural Resource Management	10	Agriculture/Holticulture
			Animal Husbandry and Dairy Development
			Fisheries
			Mines & Geology
			Forest and Wild Life
	Standing Committee on Food and Cooperative Sector	11	Ecology and Environment
			Cooperation
		16	Food and Supplies
			Welfare of SCs & BCs
			Social Justice & Empowerment
	Standing Committee on Human Development and Social Welfare	12	Welfare of Ex-Servicemen
			Education (Higher/3econdaryElementary)
			Technical Education
		13	Women and Chid Development
			Sports and Youth Welfare
Ì			Art and Culture
j		14	Tourism
		15	Health/DMER/Ayush/FDA
[Labour
			Employment Skill Dovale
ł	Standing Committee on	17	Skill Development and Industrial Training
- 1	Infrastructure Development	· · · · · · · · ·	Buildings and Roads
- 1		18	Transport/Civil Aviation
- 1		10	Information and Publicity
1			Electronics & Information Technology
		19	Printing & Stationery
			Power & Renewable Energy/Science & Technology
			Industries & Commerce/MSME/Supplies & Disposals
	Standing Committee on Regional Development and Local Self Government	20	Irrigation Urban Davidon and (Tourish Principles)
			Urban Development (Town & Country Planning/Urban Estate)
			Local Government (ULB & Fire Services)
			Rural and Community Development (Rural Development / Development & Panchayats)
	1		Manual

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